

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.206
CP(IB)/208(AHM)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Narendra Kumar Bhimsen Goyal
V/s
Bank of Baroda

.....Applicant

.....Respondent

Order delivered on 16/06/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

This application is filed under Section 94 of the IB Code, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of the constitutional validity of provisions relating to the Insolvency of the Personal Guarantor is pending before the Hon'ble Supreme Court in the matter of Sanjay Singal and Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, the matter stands adjourned to 04.09.2023.

-SD-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN
MEMBER (JUDICIAL)**